IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-87-2020

Shivaji Mukund Shet....PetitionerVersus....Respondents

Mr. Vivek Rodrigues, Advocate for the Petitioner.

Mr. Devidas Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for Respondent Nos. 1, 3 and 4.

Mr. Dattaprasad Lawande with Mr. Pradosh Dangui, Advocates for Respondent No. 2.

<u>Coram:-</u> <u>M.S. SONAK &</u> <u>M.S. JAWALKAR, JJ</u>.

<u>Date</u>:- <u>21st July, 2020</u>

P.C.

Heard Mr. Vivek Rodrigues for the petitioner, Mr. D. Pangam, the learned Advocate General, who appears for respondent nos. 1, 3 and 4 and Mr. Dattaprasad Lawande, who appears for respondent no. 2-GPSC.

2. Mr. Lawande, on the basis of instructions, states that GPSC, without prejudice to it's rights and contentions will take into consideration the details of qualification/ experience set out by the petitioner in the column styled as "other details" and on this basis will also invite the petitioner to attend the interview before the selection panel. Mr. Lawande, however, clarifies that the issue whether, such qualification/experience is relevant or not and whether, the same can indeed be treated as experience under the Recruitment Rules may be left for determination by the selection committee in accordance with law. Mr. Lawande, on the basis of instructions, further states that the fact that the date for verification of certificate which was today, will be extended insofar as this petitioner is concerned. He states that fresh date will be notified to the petitioner shortly.

3. Mr. Rodrigues, the learned Counsel for the petitioner accepts that the aforesaid statement made by Mr. Lawande is quite fair in the circumstances. He pointed out that on account of the form provided by the GPSC, the petitioner was unable to include certain details which relate to experience possessed by the candidate.

4. At this stage, it is not for us to go into the issue as to whether, the petitioner is indeed qualified or whether, the petitioner indeed possesses the requisite experience as provided in the Recruitment Rules, which, according to us, is a matter, which will have to be decided to begin with by the selection committee.

5. Therefore, by accepting the statement made by Mr. Lawande on behalf of GPSC and by directing the GPSC to act accordingly, we dispose of this Petition. We make it clear that the issue of eligibility or otherwise has not been gone into by us and therefore, all contentions of all parties are expressly kept open. The Petition is disposed of in the aforesaid terms. There shall be no order as to costs.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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